[MB. DEPUTY SPEAKER in the Chair.]

Papers laid

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now, Papers to he laid on the Table.

SHRIMATI MARGARET ALVA (Karnataka): Sir, (Interruptions).

MR. DEPUTY CHAIRMAN: After the Papers are laid on the Table, I will hear you. Please take your seat.

Report and Accounts (1978-79) of the Wool and Woollen Export Promotion Council, New Delhi and related papers

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, 1 beg to lay on the Table a copy (in English and Hindi) of the Fourteenth Annual Report and Accounts of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1978-79 together with the Auditors' Report on the Accounts and a statement giving reasons 'for the delay in laying the document. [Placed in Library. *See* No. LT-1337/80].

Tdbacco Board (Second Amendment) Rules, 1980

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI j KHURSHED ALAM KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 32 of the Tobacco Board Act, 1975, a copy (in English and Hindi) of the Ministry of Commerce, Notification G.S.R. No. 902, dated the 6th September, 1980, publishing the Tobacco Board (Second Amendment) Rules, 1980. [Placed in Library. *See* No. LT-1341|80],

I. Various Beports of the Comptroller and Auditor General of India.

IE, ^ncomje Tax (Sixth, Amendmient) Rules, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

SAWAI SINGH SISODIA): Sir, I beg to lay on the Table:—

on the Table

I. A copy each (in English and Hindi) of the following papers, un der clause (1) of article 151 of the Constitution:

> (i) Report of the Comptroller and Auditor General ₀f India for the year 1979—Union Government (Commercial)—Part V [Placed in Library. *See* No. LT-1314J80L

 (ii) Report of the Comptroller an<j Auditor General of India for the year 1979—Union Govern ment (Commercial)—Part VI. [Placed in Library. See No. LTi 1315/80].

(iii) Report Of the Comptroller and Auditor General of India, for the year 1980—Union Government (Commercial)—Part I. [Placed i_n Library. See No. LT-1316[80].

II. A copy (in English and Hindi) of the Ministry of Finance (Depart ment o'f Revenue), Notification S.O. No. 695 (E), dated the 29th August, 1980, publishing the Income-tax (Sixth Amendment) Rules, 1980, unde_r section 296 of the Income-tax Act, 1961. [Placed in Library. *See* No. LT-1331/80].

1. Notifications under the Customs Act, 1962 and related papers.

2. Notifications under the, Finance Act, 1979 and related papers.

3. Notifications under the Central Ex- cises and Salt Act, 1944.

SHRI SAWAI SINGH SISODIA: Sir, I also beg to lay on the Table—

I. A copy each (in English and Hindi) $_{0}l$ the following Notifications of the Ministry of Finance (Depart-I ment of Revenue), under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 472(E), dated the 12th August, 1980.

[Shri Sawai Singh Sisodia]

(ii) G.S.R. Nos. 478(E), to 481(E), dated the 19th August, 1980.

Papers laid

(iii) G.S.R. No. 488(E), dated the 25th August, 1980.

(iv) G.S.R. Nos. 495(E) t_0 497(E), dated the 28th August, 1980

(v) G.S.R. No. 500(E), and 502(E), dated th_e 29th August, 1980.

(vi) G.S.R. No. 509(E), dated the 3rd September, 1980.

(vii) G.S.R. Nos, 511(E), and 512(E), dated the 4th September, 1980.

(viii) G.S.R. Nos. 519(E), and 520(E), dated the 5th September, 1980.

(ix) G.S.R. No. 521(E), dated the 6th September, 1980,

(x) G.S.R. No. 526(E), dated the 8th September, 1980.

(xi) G.S.R. No. 535(E), dated the 12th September, 1980.

(xii) G.S.R. No. 538(E), dated the 17th September, 1980,

(xiii) G.S.R. No. 542(E), dated **the** 22nd September, 1980.

(xiv) G.S.R. Nos. 555(E), to 558 (E), dated the 26th September, 1980.

(xv) G.S.R. No. 560(E), dated the 27th September, 1980

(xvi) G.S.R. Nos. 573(E) and 574(E), dated the 8th October, 1980.

(xvii) G.S.R. Nos. 580(E) and 581(E), dated thg 14th October, 1980.

(xviii) G.S.R, Nos. 599(E) and 600(E), dated the 24th October, 1980. 1333/80 for (i) to (xviii)].

[Placed in Library. Se_e No. LT-1333|80 for (i to (xviii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry o'f Finance (Department of Revenue), under section 41 Of the Finance Act, 1979, alongwith the Explanatory Memoranda on the Notifications:—

on the Table

(i) G.S.R. No. 508(E), dated the 1st September, 1980.

(ii) G.S.R. No. 525(E), dated the 8th September, 1980.

[Placed in Library. See No. LT-1332/80 for (i) and (ii)].

III. A copy _each (in English and Hindi) of the following Notifications of the Ministry Of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. NO. 1015, dated the 27th September, 1980 publishing t^rne Central Excise (9th Amendment), Rules, 1980.

(ii) G.S.R. No. 1078, dated the 18th October, 1980, publishing the Central Excise (14th Amendment, Rules, 1980.

[Placed in Library. See No. LT-1330 for (i) and (ii)].

(a) Notification under the Indian Coinage Act, 1906.

(b) Notifications of the Ministry of Finance (Department of Revenue) and related papers.

(c) Uunion Duties of Excise (Electricity) Distribution Rules, 1980.

SHRI SAWAI SINGH SISODIA: Sir, I also beg to lay o_n the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O No. 2876, dated the 25th October, 1980, publishing the Coinage (Weight and Remedy of the coins of Rupees One Hundred and Rupees Ten and paise Twenty-five and paise coined for "Rural Women's Ten Advancement" Rules, 1980, under subsection (3) of section 21 of the Indian Coinage Act, 1906. [Placed in Library. See No LT-134?/ 80].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of